
Raj Kapoor Ram Vs South Bengal State Transport Corpn. and Another

Constitutional Writ Jurisdiction, W.P. No. 130 (W) of 1998

Court: Calcutta High Court

Date of Decision: April 1, 1999

Acts Referred:

Constitution of India, 1950 – Article 226

Citation: (2000) 1 CALLT 379

Hon'ble Judges: Amitava Lala, J

Bench: Single Bench

Advocate: Mr. L.K. Gupta and Mr. M.K. Kundu, for the Appellant; Mr. T.K. Sengupta and Mr. D. Bera, for the Respondent

Judgement

A. Lala, J.

The writ petitioner, while performing his duty as Conductor of a vehicle No. WB-39/2140 on the route of Durgapur to Digha under the South Bengal State Transport Corporation levelled with following three charges :

(a) Allowing Intentionally 3 (three) passengers to travel in his bus without any ticket;

(b) Excess amount of Rs. 132.10 was found in the collection bag;

(c) Careless and negligent while performing his duty.

2. On the basis of such charges an Enquiry Officer was appointed and it appears the enquiry report was submitted by 16th September, 1997.

3. The petitioner made this writ petition claiming, inter alia. writ of mandamus to cancel, rescind, revoke the purported chargesheet dated 31st

March, 1997 and the enquiry proceeding conducted by the Enquiry Officer and not to give any effect or further effect to the final order of

punishment. if passed, etc.

4. The petitioner, in fact, averred that petitioner has not been supplied a copy of the enquiry report nor any second show cause notice. The

petitioner requested the authority to allow him to resume duty as he was placed under the suspension.

5. A question arose at the initial stage that whether the writ petition is maintainable even before the punishment has been imposed by the authorities

or not. a single Bench of this court at the time of Initial entertainment accepted the position on the basis of a reported Judgment being 1979 (2)

CLJ 127 (Manindra Nath Ghosh v. State of West Bengal) that the writ petition is maintainable and no appeal was preferred therefrom. Therefore,

no question can be re-agitated at this stage about maintainability of the writ petition being closed chapter.

6. So far the changed circumstances and merit is concerned, a supplementary affidavit has been filed by the petitioner pursuant to the direction

passed by a single Bench of this Hon"ble Court wherefrom it appears, the order of punishment was issued as far back as on 22.12.97 by passing

an order of removal of the incumbent from the service of the corporation which accompanied enquiry report dated 16.9.97.

7. The petitioner contended that (a) the charges as levelled against him have not been proved before the Enquiry Officer; (b) enquiry report has not

been furnished to him; (c) punishment is disproportionate with the charges.

8. It appears, as against the first charges, that the Enquiry Officer held ""it is a fact that not only the conductor but also the passengers are equally

responsible for the lapse but the negligence on the part of the conductor cannot be denied.

9. The Enquiry Officer, as against the second charge levelled against him, held the excess occurred for either he failed to give tickets against

payment of fare by the passengers or he failed to pay the balance of the passengers. Both of the acts does not speak high about his way of

functioning.

10. Under the above circumstances, finally concluded the report by saying the charges (1) & (11) stand In this respect.

11. In this respect Mr. L.K. Gupta, learned senior counsel appearing In support of the petitioner cited A.L. Kalra Vs. Project and Equipment

Corporation of India Ltd., and relying upon paragraphs 22 and 26 of the judgment contended that where misconduct when proved entails penal

consequences. It is obligatory on the employer to specify and if necessary define it with precision and accuracy so that any ex post facto

Interpretation of some incident may not be camouflaged as misconduct.

12. On the basis of the second point for non-furnishing enquiry report he relied upon Managing Director, ECIL, Hyderabad, Vs. Karunakar, etc.

etc., and contended that since it is the right of the employee to have the report to defend himself effectively, and he would not know in advance

whether the report is in his favour or against him, it will not be proper to construe his failure to ask for the report, as the waiver of its right.

Whether, therefore, the employee asks for the reporter not, the report has to be furnished to him. He further contended even if any statutory rule is

silent or against it but report of the enquiry officer has to be furnished because non-furnishing of enquiry report goes straight against the principles

of natural justice.

13. Save as aforesaid he also reiterated the disproportionate order of punishment while this court was observing the same In the course of the

argument.

14. Mr. T.K. Sengupta. learned senior counsel made his argument by saying that in respect of the enquiry report he is relying upon an unreported

Division Bench Judgment of this court being F.M.A. No. 66 of 1997 (South Bengal State Transport Corporation and Anr. v. Satendra Nath

Banerjee) in which this court was the party. He emphasized by saying that the writ court cannot sit over the appeal. The operative part of the

Judgment and order of the Division Bench speaks as follows :

In the result, we allow the appeal set aside the Impugned judgment and order of the learned trial Judge and also the order of dismissal of the

respondent. It shall be open to the Disciplinary Authority to re-consider the matter after furnishing to the respondent a copy of the enquiry report

and after giving an opportunity of being heard to him.

15. Secondly he argued that from the annexure "C" of the petition being a reply to the charges given by the petitioner it will be abundantly clear

that the petitioner had admitted the charges. Much emphasize was given in respect of the confession of the petitioner about excess amount of Rs.

132.10/-. He relied upon a Judgment reported in State of Punjab and Others Vs. Dr Harbhajan Singh Greasy, to establish that since the Enquiry

Officer"s report leading the removal of the writ petitioner was based on the alleged admission and even thereafter when It was alleged that the

enquiry was found to be faulty it could not be proper to direct reinstatement with consequential benefits. He also relied upon J.L. Toppo Vs. Tata

Locomotive and Engineering Company Ltd.,] wherein also the employee confessed negligence in enquiry conducted by the company.

16. Thirdly he contended that in the service Regulation of the concerned State Transport Corporation there is a provision of appeal. Therefore,

writ jurisdiction cannot be invoked for the purpose when there is alternative remedy available.

17. In reply thereto, the petitioner contended that there is no provision of appeal on that score nor alternative remedy of Invocation of writ

Jurisdiction is bar in the premises. Moreover, as and when writ court entertained the application initially at a later stage the same cannot be

dismissed on such ground. Secondly report of the Enquiry Officer is based on surmise and conjuncture. Thirdly non-service of enquiry report is

clear violation of principles of natural justice. Therefore, in all, the petitioner is entitled for fresh enquiry on the basis of the same charges.

18. I have carefully considered the rival contentions. According to me, so far the technical point of maintainability of the writ petition is concerned

the same has already over as I have indicated above. Therefore, there is no necessity to reiterate the facts that writ petition is maintainable.

19. Secondly it is also to be considered whether is there any alternative remedy available under the regulation or not. I have perused the regulation

as forwarded to me by the learned senior counsel appearing on behalf of the authority but I found that scope of appeal, if any, from the removal of

the service of the corporation with immediate effect is not very clear wherein the scope of the appeal appears to be only limited to the extent of

penalties.

20. In furtherance I do not find any reason of submission of the respondent authorities on the basis of the unreported judgment of Division Bench

of this Hon'ble court wherefrom it is crystal clear that by setting aside the appeal the authority did not become benefited because the Division

Bench was not only pleased to set aside the Impugned Judgment and order of the learned trial Judge but also the order of dismissal of the

respondent. Therefore, the pleasure of the Division Bench was to approach to the Disciplinary Authority to consider the matter after furnishing the

copy of the enquiry report and giving an opportunity of being heard which is the parameter of the argument of the petitioner.

21. Lastly the point of admission by the writ petitioner as enunciated by the authority at the time of hearing"" through their respective counsels on the

basis of the annexure "C" to the petition. Factually this point is distinguishable because the explanation of the petitioner is that Rs. 132.10 was

available as excess but how the money was available is not an admission but explanation. However, this court is not willing to behave in a manner

as if he sits in appeal over and in respect of a disciplinary proceedings but then also this is to be remembered that this court is called upon by the

authority concerned itself to go to such question.

22. I also failed to understand the analysis of the authority relying upon the Judgment reported in State of Punjab and Others Vs. Dr Harbhajan

Singh Greasy, and J.L. Toppo Vs. Tata Locomotive and Engineering Company Ltd., . It is clearly held by the Supreme Court that since the

enquiry officer's report leading to removal of the employee was based on the alleged admission made by him but was not supported by any written

statement and when alleged admission was being contradicted by the employee, the High Court was justified in setting aside the order of dismissal.

The only question, if at all I am understood that it should not be proper to direct re-instatement with consequential benefits. Matter requires to be

remitted to the Disciplinary Authority to follow the procedure from the stage at which the fault was pointed out and to take action according to law.

Pending enquiry, the delinquent must be deemed to be under suspension. The consequential benefit would depend upon the result of the enquiry

and order passed thereon.

23. In the instant case the petitioner has given a reply to the second charge that it is a fact that Rs. 132.10 was available but question before the

Enquiry Officer to enquire the explanation why and how it was available, therefore, neither such explanation can be treated as admission nor there

is any whisper to that extent in the report of the Enquiry Officer submitted to the authority being annexure "F" to the supplementary affidavit filed

by the writ petitioner. In the elaborate final order dated 22-12-97 several remarks were made with regard to charges levelled against the petitioner

which are unfounded even in the Enquiry report. Therefore, can it be said that the order of dismissal based on the report furnished by the Enquiry

Officer or it is Independent from the report of the Enquiry Officer to vindicate the mind of the authority concerned to come to a disproportionate

order of removal of Incumbent from the service of the corporation with Immediate effect. Therefore, court is not free from suspicion about the

conduct of the authority concerned and the proceeding Initiated by the authority as against the writ petitioner.

24. In these circumstances., considering all aspects I am of the view that justice means Justice between both the parties. The interest of Justice

equally deemed that the guilty should be punished and that technicalities and Irregularities which do not occasion failure of Justice are not allowed

to defeat the ends of justice. Principles of natural Justice are the means to achieve the ends of Justice. They cannot be prevented to achieve the

very opposite end that would be a counter productive exercise this principle cannot be put In a straight-Jacket. Their applicability depends upon

the context of facts and circumstances of each case. Here the case goes in favour of the petitioner.

25. Therefore, I am of the view that I should accept, In the circumstances, the proposition laid down in Managing Director, ECIL, Hyderabad, Vs.

Karunakar, etc. etc., to the extent of furnishing the enquiry report to the employee irrespective of any provision In the regulation made by the

Corporation to complete the course of principles of audi alteram partem and relying upon an unreported Division Bench judgment, as Ironically

cited by the respondent authority itself.

26. Hence I cancel the concerned enquiry report and set aside the order of dismissal being order Issued by the Divisional Manager of the

Corporation dated 22-12-97 being annexure "F" to the supplementary affidavit filed by the writ petitioner on 18-3-98.

27. As a consequential effect of such order of dismissal the petitioner will be entitled for fresh enquiry within a period of three months from the date

of communication of the order on the basis of the same charges but the writ petitioner should be given reasonable opportunity of hearing and for

Enquiry Officer to come to an appropriate finding should not be influenced by surmise and conjuncture which can camouflage the court to draw an

Inference of misconduct In future. It any also to be remembered by the Enquiry Officer that any disproportionate or In-appropriate finding may

take away means of livelihood of an employee, who is not in equal bargaining position with the employer.

28. Punishing authority is also directed not to proceed beyond the scope of enquiry report to be given by the Enquiry Officer by substituting it"s

own view which also can camouflage the court to draw an inference of misconduct in future for the self-same reason or reasons.

29. Pending enquiry the delinquent must be deemed to be under suspension with facilities. The consequential benefits would depend upon the result

of the enquiry and order to be passed thereon.

The writ petition is, thus, disposed of but no order is passed as to costs.

Urgent xerox certified copy, if applied, to be supplied within seven days from the date of putting requisition.

30. Petition disposed of